<u>COURT - I</u>

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 119 OF 2017

Dated: 13th July, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of :

WEIZMANN Ltd.			Appellant(s)
Vs. Andhra Pradesh Electricity Regulatory Commission & AnrRespondent(s)			
Counsel for the Appellant(s)	:	Mr. M.G.Ramachandran	
Counsel for the Respondent (s)	:	Mr. Gautam Prabhakaran for R-	-2

<u>ORDER</u>

Admit. Issue notice to the Respondents returnable on 19.09.2017. Mr. Gautam Prabhakar takes notice on behalf of Respondent No.2 and seeks four weeks time to file reply. Dasti, in addition, is permitted.

List the matter on <u>19.09.2017.</u> In the meantime, learned counsel for the respondents may file reply on or before 10.08.2017 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 28.08.2017 after serving copy on the other side.

(I. J. Kapoor) Technical Member

(Justice Ranjana P. Desai) Chairperson

ts/hks